

[Shri Bhupesh Gupta]

put cockroaches in the bottle so that nobody touches it? This Government should tell us. Is it a new therapy you have found out?

श्री योगेन्द्र मकवाणा : यह 4 मई को ठेके से खरीदी गई जितका नाम है सत्यदेव एण्ड कम्पनी। खरीदने का बिल मेरे पास है

[The Vice-Chairman (Shri U. K. Lakshmana Gowda) in the Chair]

. . . . इस बोतल की सील बन्द है। ऐसे कीड़ों से भरी शराब सचमुच जहरीली होती है। लेकिन शराब में इतने बड़े कीड़े कहां से आए यह देखने वाला कोई नहीं। एक्साइज डिपार्टमेंट वाले क्या करते हैं? सब लाखों रुपये ऐंठते हैं, सब ने धंधा बना लिया है और वह जनता को लूटते भी हैं और राजनारायण जी कुछ बातें कर रहे हैं, सुनते नहीं हैं। मैं तो आपके लिए ही हिन्दी में बोल रहा हूं।

श्री राजनारायण : वह कांग्रेस की दूकान है।

श्री योगेन्द्र मकवाणा : ऐसे शराब बंदी नहीं हो सकते। कम से कम इत बेइमानी को तो बंद करो। जहां यह शराब बनती है, जहां यह भरी गई है, जहां यह बोतलों में पैक की गई है उनको तो बंद करा दो और जहां यह शराब बेचने का ठेका दिया है वहां डी० डी० ए० ने इसलिए दिया था कि कोई और दूकान बननी थी। इस दूकानदार ने दूकान सबलेट की है शराब के लिये। तो मैं आपसे पूछना चाहता हूं कि क्या आप इस ठेकेदार पर या जितको ठेका दिया गया है, उस पर कोई एक्शन लेंगे और जितने इसको डिस्टिल किया है जो लोग इसको बेचते हैं उनके खिलाफ कार्यवाही करेंगे। यह सब मैं आपके सामने सभा पटल पर रख रहा हूं और मेरी संधार स विनती है कि इस मामले पर सोच कर एक्शन लिया जाय।

श्री राजनारायण : इसकी जांच होगी।

श्री योगेन्द्र मकवाणा : वहां का जो एमोनिटेशन है, उन्होंने इसका विरोध किया था कि यहां शराब को दूकान का ठेका न दिया जाय। फिर भी वह दिया गया है। तो आप इस बारे में कुछ कीजिए। यह बोतल, बिल और मेमोरेंडम सब मैं सभा पटल पर रख रहा हूं।

श्री राजनारायण : इन्दिरा कांग्रेस ने इस गुना शराब बढ़ाई। हम तो उसको खत्म करने जा रहे हैं। (Interruptions)

This is not manners; you learn manners.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Mr. Makwana, this is not correct. Please take it back.

SHRI YOGENDRA MAKWANA: I want to place it.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Now, Mr. Mathur.

RE. POINT OF ORDER

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश): श्री मन्,

SHRI BUDDHA PRIYA MAURYA (Andhra Pradesh): Sir, I rise on a point of order. I am here on a point of order.

DR. V. P. DUTT (Nominated): Everybody here is trying to imitate Mr. Rajnarain when he was in opposition. Mr. Rajnarain, everybody seems to be trying to imitate you.

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राजनारायण): क्योंकि राजनारायण ही

असली आदमी है। सब लोग असली को नकल करना चाहते हैं। लेकिन नकल में चमक कुछ जाती है। असल में इन्दिरा गांधी नकली सिवका है। वह नकल करना चाहती है, लेकिन कर नहीं सकती।

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Let us hear the point of order.

SHRI BUDDHA PRIYA MARUYA: Sir, I would like to invite your attention to rule 258 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. This is in regard to points of order. It says:

"(1) Any member may at any time submit a point of order for the decision of the Chairman, but, in doing so, shall confine himself to stating the point.

(2) The Chairman shall decide all points of order which may arise, and his decision shall be final."

My point of order is that the Constitution gives special protection to the Scheduled Castes and the Scheduled Tribes. Article 46 gives special protection to the Scheduled Castes and the Scheduled Tribes. Article 46 says:

"The State shall promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation."

Article 16 also gives special protection to the Scheduled Castes and the Scheduled Tribes. Again, articles 330, 332 and 335 also give special protection to the Scheduled Castes and the Scheduled Tribes.

Mr. Secretary-General, you are not here to direct the Chair. You are here to assist the Chair. Don't come in between. I am watching you. Since

I have come to this House, I have seen you directing the Chair.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Mr. Maurya, I wanted to know this point of order is about what. Is it about any of the subjects which are taken up here? Or is it about a reference you had made earlier to the Chairman, because you had sought the permission of the Chairman on a certain point of order which has been disallowed by him? Anyway you have made your point. Now would you like to say anything more on that? And I wanted to clarify the issue.

SHRI BUDDHA PRIYA MAURYA: My another point of order is on the Secretary-General. He is not there to direct the Chair, he is there to assist the Chair. I am making my point of order and he has no business to direct the Chair, he is there to assist the Chair.

(Interruptions)

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Mr. Maurya, please resume your seat. Please sit down.

AN HON. MEMBER: He is making a statement of fact.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): I will tell you. Please sit down.

I would very much clarify the position here that he has not directed me on anything and if he tries to direct me, I am not going to accept that, that I can tell you. But what happened was, he just gave me this note which the Chairman had left here and I looked into it. That is why I asked you, what is the point of order which you wanted to raise. If this particular subject has not been accepted by the Chairman, I do not think it will be correct for us to discuss that. However, you have made certain references. If you want to say one

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or two things more, please do that and then I would not like to say anything further on it.

DR. BHAI MAHAVIR (Madhya Pradesh): May I say something on this point of order, Sir? Is it in order for any hon. Member to cast reflections on the conduct of the Secretary-General or any other responsible member of the Secretariat? Sir, what has gone on record from what hon. Member has said, is something which is almost like a threat. I would request you to see if that is in order and if that is not in order, it may kindly be expunged.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): I will look into it after the recording is over and decide according to my discretion and judgment.

SHRI B. N. BANERJEE (Nominated): Sir, I am on a different point of order. I am raising a different point. I do not mind Mr. Maurya saying that, well, the conduct of the Secretary-General is not correct, but it is certainly not in order in one's speech to address Secretary General and say, "Mr. Secretary-General, you cannot do this". He cannot address to the Secretary-General on the floor of the House in the manner he has done.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): That is all right. Yes, Mr. Maurya.

SHRI BHUPESH GUPTA (West Bengal): I think the Secretary-General should be kept out.

SHRI ARVIND GANESH KULKARNI (Maharashtra): Sir, I do not mind Mr. Maurya's quoting from rules and making the point of order, but I would request Mr. Maurya to see that in this House we have upheld the post of Secretary-General as an independent post. It is always his job to guide the Chairman on what

is going on in the House. So, please do not get angry with anybody. The conventions of the Rajya Sabha are like that. Let us uphold them. This is what has been displayed by our fore fathers.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): I think that is enough.

SHRI BHUPESH GUPTA: I would only ask my friend, Mr. Maurya, because he has made an observation on the Secretary-General of this House, we have been long here, I have known the Secretary-General about whom he has made a reference. We have had very good experience with him and I do not think that anything wrong would have possibly been done by him. But if you have any grievances, it is better if you talk to him in private. You will be, I am sure, satisfied. The question of expunction etc. was said in certain circumstances. I would only request him to leave it at that.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Mr. Sezhiyan, would you like to say something?

SHRI ERA SEZHIYAN (Tamil Nadu): Sir, I am a Member who is very much new to this House. Now I would like to know the scope of the point of order. All of a sudden can he get up from his seat and raise a point of order and put in things which have nothing to do with the business that is going on in the House? Sir, I have also got so many things to say in the House. If you give me an opportunity, I will also try to utilise the scope of the point of order. I, therefore, seek the guidance of the Chair in this respect.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Mr. Sezhiyan, what has happened in this particular instance is, he had sought the permission of the Chairman.

SHRI ERA SEZHIYAN: Not on the point of order.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): I do not know, but he had sought the permission of the Chairman and from the note left here I find that the Chairman has not allowed it. That is what I brought to his notice, and then I am requesting him not to proceed further in that particular matter.

SHRI SUNDER SINGH BHANDARI (Uttar Pradesh): If the point had not been allowed by the Chair, it virtually means that it should not be mentioned on the floor of this House. Otherwise what is the use of getting the permission and then rejecting it?

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): No, no, that is what I am putting to him, because when he started raising the point of order, I did not realise whether it referred to the particular subject under discussion, or the one for which he has sought permission. That is why after knowing this, I clarified the position and I requested Mr. Maurya not to proceed with that so that we can go on with the other business and later on he can take another opportunity—a Calling Attention or some thing—to raise this matter. The position of the Scheduled Castes has been discussed here and, therefore, I would request you, Mr. Maurya, to keep this for another occasion.

श्री बुद्ध प्रिय मौर्य : श्रीमन्, मेरा व्यवस्था का प्रश्न यह है। बहुत से माननीय सदस्यों ने मेरे शब्द पर ऐतराज किया। मेरी यह भावना कभी नहीं थी कि सेक्रेटरी जनरल के ऊपर कोई ऐस्पर्शन कि जायें या कोई इस तरह का ऐस्पर्शन किया जाए जिससे उन्हें ठेस पहुंचे। लेकिन मैं अपने तजुबों से जो महसूस कर रहा हूँ और कभी कभी इस तरह के प्रश्न उठते हैं और मुझे

यह महसूस हुआ कि सेक्रेटरी जनरल उसमें कुछ इस तरह से आ जाते हैं कि उसका रूप बदल जाता है।

(Interruptions)

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Anyway, he has clarified his position.

THE LEADER OF THE HOUSE (SHRI LAL K. ADVANI): It is absolutely against the convention of this House to make a reference to the Secretary-General here. Sir, whatever you tell us—you may seek the assistance or advice of the Secretary; that is the Chair's look out—but so far as we are concerned, we are guided by you and it is a tradition that we do not make any reference to the Secretary-General.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Anyway, Mr. Maurya has said that this was not his intention to cast any aspersion on the Secretary-General. He has made that position clear and we accept his statement. I don't think we should go on further with this discussion. Let us go on with the business.

श्री बुद्ध प्रिय मौर्य : श्रीमन्, मैं तो कभी भी इस सदन का समय बरबाद करने की कोशिश नहीं करता, लेकिन जो कुछ चेम्बर में बीता और जो चेम्बर में विश्वास दिया गया उसके बरखिलाफ हमको सूचना मिली। इस वजह से मैंने कहा था। इसमें मैं विस्तार में जाऊंगा तो अच्छा नहीं होगा। बहुत से माननीय सदस्य चेम्बर में थे और उन माननीय सदस्यों का नाम मैं ले सकता हूँ। उनके सामने मुझे कहा गया कि ठीक है और मैं तैयारी कर के आ गया। लेकिन मैं उसमें जाना नहीं चाहता। मैं तो व्यवस्था के प्रश्न पर खड़ा हूँ। मेरा प्रश्न यह है कि शङ्खुलड कास्ट और शङ्खुलड ट्राइब्स की रक्षा करना जहां प्रदेश का कर्तव्य है वहां केन्द्र का भी

[श्री बुद्ध प्रिय मौर्य]

कर्तव्य है। यह आज सदन का आखिरी दिन है इस सेशन का और इसके बाद हम मिलेंगे नहीं, मिलेंगे तो कुछ महीनों के बाद मिलेंगे। गृह मंत्री ने विश्वास दिया था, कम से कम 12 बार। यह डिबेट मेरे पास है।

(Interruptions)

SHRI NARASINGHA PRASAD NANDA (Orissa): Sir, I have a point of order.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): One minute.

श्री बुद्ध प्रिय मौर्य : श्रीमन्, पाइंट आफ आर्डर पर पाइंट आफ आर्डर दुनिया में नहीं चलता।

(Interruptions)

SHRI NARASINGHA PRASAD NANDA: Sir, I am on a point of order.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Mr. Maurya, why don't you conclude? Mr. Nanda, let us hear what he says.

श्री बुद्ध प्रिय मौर्य : श्रीमन्, मैं एक मिनट से ज्यादा नहीं लगाऊंगा। मैं तो यह कह रहा था कि गृह मंत्री ने विश्वास दिया था। 4 मई को कालिंग अटेंशन मोशन में दिया था कि हम कमीशन की सिफारिश करेंगे। हम मुख्य मंत्री से सिफारिश करेंगे। इस सदन की भावनायें उन तक पहुंचायेंगे। इसकी जांच करायेंगे। लेकिन मुख्य मंत्री का बयान है कि कोई जांच आगरा के बारे में नहीं बिठायेंगे। यह मुख्य मंत्री का बयान है, कि वह कोई जांच नहीं बिठायेंगे। इस पर आपकी व्यवस्था क्या है, यह मेरा व्यवस्था का प्रश्न है।

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA):

Please resume your seat, Mr. Maurya. We cannot go on discussing like this. I request you to kindly resume your seat.

श्री बुद्ध प्रिय मौर्य : I am concluding, Sir. श्रीमन्, व्यवस्था का प्रश्न का समाधान कौन करेंगे? मैं तो व्यवस्था के प्रश्न पर ही पूछ रहा हूं कि केन्द्र एक बात कहता है और प्रदेश दूसरी बात कहता है, संविधान तीसरी बात कहता है। जब तीनों में टकराव हो तो उस पर आपकी क्या व्यवस्था है। यह मैं आप से व्यवस्था मांगता हूं। इस पर आप व्यवस्था दीजिए। मेरा पाइंट आफ आर्डर यह था।

(Interruptions)

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Please sit down. I do not think there is any point of order involved in this. He has made reference to the Scheduled Castes and Scheduled Tribes...

SHRI NARASINGHA PRASAD NANDA: Sir, I have a point of order. I would like to know from you specifically whether the Rules of Procedure and Conduct of Business in this House permit any hon'ble Member to raise in the guise of a point of order anything under the sun or do we have any established procedure. I want your specific ruling.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Actually it is not correct to raise issues in the guise of points of order. But in this specific instance it had a certain background today. That is why he raised it.

SHRI NARASINGHA PRASAD NANDA: I wanted to make a special mention about the Chinese Government supplying arms to the Government of Nepal through land route but it was rejected. I never made a grouse of it...

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Will you kindly resume your seat?

SHRI NARASINGHA PRASAD NANDA:Therefore, we should not raise in the guise of a point of order anything under the sun.

SHRI BUDDHA PRIYA MAURYA: I put a specific point of order. I go by your ruling. I put it systematically, constitutionally and legally.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): As I said earlier, it is not correct to raise an issue in the guise of a point of order. That is very clear. But in this particular instance, there was some background today. That is why he raised it. May I request the hon'ble Member to continue?

REFERENCE TO TRANSFER OF PAY AND ACCOUNTS OFFICE FROM MATHURA TO NASIK ROAD

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, मैं वेतन लेखा कार्यालय जो मथुरा में है उसके कर्मचारियों की कठिनाइयों की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। यह कार्यालय पिछले 35 साल से मथुरा में स्थित है। गत वर्ष यह निश्चय किया गया था कि इसको नासिक रोड ट्रांसफर किया जाए। इससे पहले 15 साल पूर्व रिकार्ड आफिस नासिक चला गया था। जब गत वर्ष वहाँ के कर्मचारियों ने सरकार के सामने समस्या रखी तो प्रधान मंत्री महोदय ने 5 जुलाई को दूसरे सदन में यह आश्वासन दिया था कि स्थानान्तरण एक वर्ष के लिए स्थगित कर दिया जाएगा, जो कि कर दिया गया। इसके साथ ही वहाँ के विभाग के एक अधिकारी के 9 अप्रैल के पत्र में यह कहा गया था कि जब यह कार्यालय नासिक जाएगा तो यहां

एक एकाउंट आफिस खोला जाएगा। अब स्थिति यह है कि यह कार्यालय नहीं रहा है। शायद अगले मास चला जाए लेकिन जो दूसरा कार्यालय खुल जाना चाहिए था वह अभी तक खोला नहीं गया है। इसमें 800 से ऊपर कर्मचारी काम करते हैं। मेरा निवेदन है कि जो दूसरा कार्यालय खोले जाने का आश्वासन दिया गया है अगर वह खोला जाएगा तो कम से कम 300-400 कर्मचारी उसमें खप जायेंगे और कठिनाई केवल उन्हीं लोगों को होगी जो नासिक जायेंगे। मेरा यह भी निवेदन है कि नासिक में न तो कोई पर्याप्त केन्द्रीय विद्यालय है और न ही वहाँ कोई रहने की व्यवस्था है। मैं सदन के माध्यम से सरकार से कहना चाहता हूँ कि यह कार्यालय नासिक न ले जाया जाए जिससे उत्तर भारत में पिछले 35-40 वर्ष से काम करने वाले कर्मचारियों को अपने आखिरी जीवन की स्थिति में कष्ट न उठाना पड़े।

दूसरे यदि सरकार किन्हीं कारणों से यह आवश्यक समझती है कि कार्यालय नासिक जाना ही चाहिए तो मैं यह अनुरोध करना चाहता हूँ कि जिस दूसरे कार्यालय के खोलने का आश्वासन विभाग की ओर से वहाँ के कर्मचारी यूनियन को दिया गया था उसको पूरा किया जाए। जब तक दूसरा कार्यालय न खोला जाए तब तक यहाँ के कर्मचारियों को जिस सीमा तक खपाया जा सकता है उनको खपाया जाए। अर्थात्, इस कार्यालय को स्थानान्तरित न किया जाए। जब स्थानान्तरण किया जाए उसमें पहले नासिक रोड पर रहने की व्यवस्था होनी चाहिए। जैसा कि प्रधान मंत्री जी ने अपने एक पत्र में एक संसद सदस्य को कहा था कि जब तक वहाँ पर लोगों के रहने की व्यवस्था, शिक्षा की व्यवस्था न हो जाए तब तक इस कार्यालय को नासिक न ले जाया जाए। यही अनुरोध मैं सरकार से करना चाहता हूँ।